

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

Crl.A No.437 of 2020

(Against the judgment dated 18.03.2020 in S.C. No.102/2015 of the
Court of the Additional Sessions Judge -1, Kottayam)

Appellant/Accused

Thomas @ Joshy, S/o. Thommy,
Puthenpurakal Veedu, Nakral,
Puthuval Bhagom, Perunna West
Kara, Changanacherry.

By Adv.George Sebastian

Respondent/Complainant

State of Kerala Rep. by Public Prosecutor,
High Court of Kerala, Ernakulam,
Pin- 682 031.

By Public Prosecutor Sri.

THIS Crl.A HAVING COME UP FOR ADMISSION ON 21.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

=====

Crl.Appeal.No.437 of 2020

=====

Dated this the 21st day of April, 2020.

ORDER

This Crl. Appeal is admitted.

The learned Public Prosecutor takes notice for the respondent. She seeks time to file objections to Crl.M.A.No.1 of 2020, an application filed to suspend the execution of sentence.

The Public Prosecutor is granted two weeks time to file her objections, if any.

Post the Crl.Appeal on 20.05.2020.

**C.S.DIAS
JUDGE**

